

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No.283/7/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,
AHMEDABAD BENCH ON 18.03.2020**

Name of the Company: Wellworth Apparels Pvt. Ltd. & Anr.
V/s
Eskay K 'N' IT (India) Ltd.

Section: Section 7 of the Insolvency and Bankruptcy Code

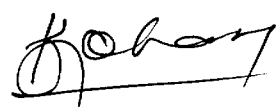
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kamya Shah	Advocate	Petitioner	
2.	i/b Nanavati Associates			

ORDER

The Petitioner is represented through their respective Counsel(s).

Today the case is fixed for the pronouncement of order, however, at the time of pronouncement the Counsel for the Petitioner informs that the Co-ordinate bench i.e. Court No. 2 has already admitted the petition and Corporate Insolvency Resolution Process has been initiated in the matter of CP(IB) 420 of 2018 against the same Corporate Debtor Company i.e. Eskay K 'N' IT (India) Ltd. on 17.02.2020. In view of this, the present CP(IB) 283 of 2018 now becomes infructuous.

Accordingly, CP(IB) 283 of 2018 is dismissed being infructuous.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 18th day of March, 2020.